

MANIPUR GAZETTE

**EXTRAORDINARY
PUBLISHED BY AUTHORITY**

No. 242

Imphal, Thursday, October 22, 2026

(Asvina 30 1948)

**GOVERNMENT OF MANIPUR
SECRETARIAT: RURAL DEVELOPMENT AND PANCHAYATI RAJ DEPARTMENT**

NOTIFICATION

Imphal, the 14th October, 2026

No. SEC-12/1/2026-RD and PR-RD&PR: In exercise of the powers conferred by section 105 of the Manipur Panchayati Raj Act, 1994 (Act No. 26 of 1994), the Governor of Manipur is pleased to further amend the Manipur Panchayati Raj (Election) Rules, 1995, namely:-

THE MANIPUR PANCHAYATI RAJ (ELECTION) (FOURTH AMENDMENT) RULES, 2026

1. Short title and commencement:-

- (1) These Rules may be called the Manipur Panchayati Raj (Election) (Fourth Amendment) Rules, 2026.
- (2) They shall come into force from the date of their publication in the Official Gazette.

2. Amendment of rule 2:- In rule 2 of the Manipur Panchayati Raj (Election) Rules, 1995 (hereinafter referred to as the principal rules),

- (1) for clause (e), the following clause shall be substituted, namely,-
“(e) "Elector" in relation to election of Pradhan and any member of a Gram Panchayat or any member of Panchayat Samiti or any member of Zilla Parishad means any person entitled to vote at that election.”.
- (2) for clause (f), the following clause shall be substituted, namely,-
“(f) "Electoral Roll" in relation to any election of a Gram Panchayat, Panchayat Samiti and Zilla Parishad means the Electoral roll maintained by the Returning Officer for that election.”.
- (3) in clause (g), the following shall be substituted, namely,-
“(g) "Electoral Roll Number" of a person means—
(i) the serial number of the entry in the electoral roll in respect of the person; and

(ii) the serial number of the part of the electoral roll in which such entries occur; and

(iii) the name and the number of the constituency to which the Gram Panchayat or Panchayat Samiti or Zilla Parishad to which the electoral roll relates.”.

(4) in clause (h), between the words “Gram Panchayat” and “or Zilla Parishad”, the words “or Panchayat Samiti” shall be inserted.

(5) for clause (k), the following clause shall be substituted, namely,-

“(k) "Polling Station" in relation to election of Gram Panchayat or Panchayat Samiti or Zilla Parishad means the place fixed under rule 22 for taking poll of that election.”.

(6) between clauses (p) and (q), the following clause (pp) shall be inserted, namely,-

“(pp) "Panchayat Samiti Constituency" means a Constituency provided by law for the purpose of election to the Panchayat Samiti in the State.”.

(7) in clause (v), between the words “Gram Panchayat” and “or Zilla Parishad”, the words “or Panchayat Samiti” shall be inserted.

3. Amendment of rule 3:- In rule 3 of the principal rules, between the words “Zilla Parishad Election” and “appoint”, the words and figure “and in Form-I B for Panchayat Samiti election” shall be inserted.

4. Amendment of rule 5:- In rule 5 of the principal rules,-

(i) after sub-rule (1), the following sub-rule shall be inserted, namely, -

“(1A) Any person, if not otherwise disqualified under provision of the Act or any order made thereunder may be nominated as a candidate for election to Panchayat Samiti for not more than one constituency if his name is included in the electoral rolls for Panchayat Election pertaining to the area comprised in that Panchayat Samiti.”.

(ii) in sub-rule (3), after the figures “2(B)”, the word and figures “or 2(C)” shall be inserted.

5. Amendment of rule 6:- In rule 6 of the principal rules,-

(i) in sub-rule (3), after the words “Zilla Parishad”, the words and figure “and Form-2C in case of Panchayat Samiti” shall be inserted.

(ii) in the proviso to sub-rule (3), after the figures “2(B)”, the word and figures “or 2C” shall be inserted.

6. Amendment of rule 12:- In rule 12 of the principal rules, after the words and figure “Gram Panchayat/” the words and figure “Panchayat Samiti/” shall be inserted.

7. Amendment of rule 13:- In rule 13 of the principal rules, after clause (b), the following clause (bb) shall be inserted, namely,-

“(bb) in case of an election from a constituency of the Panchayat Samiti a sum of Rs.5000/- or where the candidate is a woman or is a member of the scheduled castes or the scheduled tribes a sum of Rs.2500/- ; ”.

8. Amendment of rule 20:- In sub-rule (2) of rule 20 of the principal rules, after the words “Zilla Parishad”, the words “or a member of Panchayat Samiti” shall be inserted.

9. Amendment of rule 25:- In rule 25 of the principal rules, after the words “Gram Panchayat”, the words “or Panchayat Samiti” shall be inserted.

10. Amendment of title of Part-III:- In the title of Part –III of the principal rules, after the words “Gram Panchayats”, the words and figure “, Panchayat Samiti” shall be inserted.

11. Amendment of rule 27:- In sub-rule (2) of rule 27 of the principal rules, after the words “Gram Panchayat”, the words and figure “, Panchayat Samiti” shall be inserted.

12. Amendment of rule 28:- In sub-rule (1) of rule 28 of the principal rules, after the words “Zilla Parishad” the words and figures “and in Form-15C for Member of Panchayat Samiti” shall be inserted.

13. Amendment of rule 35:- In rule 35 of the principal rules,-

(i) in sub-rule (1), after the words “Panchayat members”, the words and figure “, members of Panchayat Samiti” shall be inserted.

(ii) for clause (b) of sub-rule (3), the following shall be substituted, namely,-

“(b) The last serial number of the ballot paper to be issued for the election of the Pradhan, Members of the Ward in the Gram Sabha, Members of the Panchayat Samiti constituency and Members of Zilla Parishad constituency to which the voter belongs shall be the serial number of the ballot paper and the issue of ballot paper shall start from the last serial number onwards.”.

14. Amendment of rule 38:- For sub-rule (4) of rule 38 of the principal rules, the following shall be substituted, namely,-

“(4) Where a poll is taken simultaneously for election of Members of the Gram Panchayat, Pradhan, Members of Panchayat Samiti and Members of Zilla Parishads, or any two of them, the issue of ballot papers shall be in the following order, namely:-

- (a) Ballot paper for election of Member of Gram Panchayat;
- (b) Ballot paper of election of Pradhan;
- (c) Ballot paper for election of Member of Panchayat Samiti; and
- (d) Ballot paper for election of Member of Zilla Parishad. ”.

15. Amendment of rule 39:- In sub-rule (4) of rule 39 of the principal rules, after the words “Gram Panchayat”, the words and figure “, members of Panchayat Samiti” shall be inserted.

16. Amendment of rule 51:- In rule 51 of the principal rules,-

(i) in clause (b), after the words “Gram Panchayat”, the words “or Panchayat Samiti Constituency” shall be inserted.

(ii) in clause (e), after the words “Gram Panchayat”, the words “or Member of Panchayat Samiti” shall be inserted.

17. Amendment of rule 56:- In rule 56 of the principal rules, in sub-rule (3), after the words “Gram Panchayat”, the words “or Panchayat Samiti” shall be inserted.

18. Amendment of rule 57:- In rule 57 of the principal rules, for sub-rule (4), the following shall be substituted, namely,-

“(4) Where a poll has been taken simultaneously for election of members or Pradhans to Gram Panchayats, members of the Panchayat Samiti and members of the Zilla Parishad or any two of them, ballot boxes shall be opened for the purpose of counting of votes in the following order, namely—

- (a) Ballot box relating to the election of Pradhan ;
- (b) Ballot box relating to Panchayat Samiti election; and
- (c) Ballot box relating to Zilla Parishad election.”.

19. Amendment of rule 59:- In rule 59 of the principal rules,-

(i) for sub-rule (1), the following shall be substituted, namely,-

“(1) For the purpose of counting of votes in respect of election to members of Gram Panchayat, the ballot paper which is not rejected under Rule 58 shall be counted as one valid vote for the candidate in whose favour the voting mark has been validly given.”.

(ii) in sub-rule (2), after the words “Gram Panchayat”, the words “or Panchayat Samiti” shall be inserted.

(iii) in sub-rule (3), after the words “Gram Panchayat Election”, the words and figure “/ Members of Panchayat Samiti Election” shall be inserted.

(iv) in sub-rule (4), after the words “Gram Panchayat Election”, the words and figure “/ Panchayat Samiti Election” shall be inserted.

20. Amendment of rule 63:- In rule 63 of the principal rules,-

(i) in sub-rule (2), before the words “Zilla Parishad”, the words and figure “Panchayat Samiti/” shall be inserted.

(ii) in sub-rule (4), after the words “Gram Panchayat”, the words and figure “/ Panchayat Samiti” shall be inserted.

21. Amendment of rule 66:- In rule 66 of the principal rules,-

(i) in the title, after the words “Zilla Parishad”, the words “or Panchayat Samiti” shall be inserted.

(ii) in the rule, after the words and figure “Gram Panchayat,”, the words “or a Member of Panchayat Samiti” shall be inserted.

22. Amendment of rule 84:- In rule 84 of the principal rules,-

(i) in sub-rule (2), after the words “Gram Panchayats”, the words “or Panchayat Samiti” shall be inserted.

(ii) in sub-rule (4),-

(a) between the words “Zilla Parishad” and “and”, the words and figure, “, Panchayat Samiti” shall be inserted.

(b) between the words “Zilla Parishad” and “or”, the words “or Panchayat Samiti” shall be inserted.

23. Amendment of rule 85:- In rule 85 of the principal rules, after the words “Gram Panchayat Constituency”, the words “or Panchayat Samiti Constituency” shall be inserted.

24. Amendment of rule 87:- In rule 87 of the principal rules, in sub-rule (2), before the words “Gram Panchayat”, the words “Panchayat Samiti and” shall be inserted.

25. Insertion of PART-VIIA.- After rule 91 of the principal rules, the following PART-VIIA shall be inserted, namely,-

“ PART-VIIA

ELECTION OF PRAMUKH AND UP-PRAMUKH

91A. (1) Meeting of election of Pramukh :

Immediately after the publication of the list of directly elected members of the Panchayat Samiti by the State Government under sub-rule (2) of rule 63 of the Manipur Panchayati Raj (Election) Rules, 1995, the Deputy Commissioner of the District, but before the expiration of 30 days of the publication of the list of elected members of Panchayat Samiti, call a meeting of the Panchayat Samiti (which meeting shall be called the 1st meeting of the Panchayat Samiti) for oath taking under section 107 and for election of Pramukh and Up-Pramukh (under section 116 of the Act) from amongst the elected members of the Panchayat Samiti by themselves. The Deputy Commissioner of the District shall preside over the meeting.

(2) Notice of the meeting :

Not less than seven clear days before the day fixed for the meeting referred to in sub-rule (1), the Deputy Commissioner shall give notice of the date and hour of such meeting to the members of the Panchayat Samiti in Form -No. 27.

(3) (i) The Deputy Commissioner shall on convening of the meeting administer the oath to the elected members as shall be present before the election of Pramukh and Up-Pramukh.

(ii) Other members who are unable to take oath at the first meeting shall be administered oath by the Pramukh.

(4) Filing of nomination paper:

- (i)** The nomination paper of every candidate shall be made by means of a nomination paper in Form -No. 28.
- (ii)** Every nomination paper shall be signed by one member as proposer and a candidate shall sign a declaration on it expressing his willingness to stand for election.

- (iii) Each candidate shall be nominated by a separate nomination paper.
- (iv) Every nomination paper shall be presented by the candidate or his proposer on the date and during the hours specified in the notice for filing nomination papers.
- (v) Immediately after receipt of nomination paper is over, the Presiding Officer shall publish a list in Form- No.29 containing the names of the candidates whose nominations have been received under the preceding sub-rules.

(5) Scrutiny of nomination papers:

- (i) On the date appointed for the scrutiny of nomination papers, the candidate or his proposer may attend at such place and time as specified in the notice for the scrutiny of nomination papers and the Presiding Officer shall give such person all reasonable facilities to examine the nomination papers of all the candidates which have been received as aforesaid.
 - (ii) The Presiding Officer shall then examine the nomination papers and shall decide all objections made to any of the nomination paper and may, either on the objection or on his own motion after such summary enquiry, if any, as may deem necessary reject any nomination paper on the following reasons :—
 - (a) that the candidate is not eligible for election as Pramukh, if he is disqualified for election as member of Panchayat Samiti under section 101;
 - (b) that the candidate is not eligible for election as Pramukh under Rule 99 of the Manipur Panchayati Raj (Election) Rules, 1995; and
 - (c) that the proposer or seconder is not a member of the Panchayat Samiti:
 Provided that the nomination paper of a candidate shall not be rejected merely on the ground of an incorrect description of his name or name of his proposer or any other particulars relating to the candidate or his proposer if the identity of the candidate or the proposer, as the case may be, can otherwise be established beyond reasonable doubt.
 - (iii) The Presiding Officer shall endorse on each nomination paper his decision rejecting or accepting the same and if the nomination paper is rejected, shall record in writing, a brief statement of reasons for such rejection.
- (6) Publication of the list of validly nominated candidates:** As soon as may be after the scrutiny of the nomination papers, the Presiding Officer shall prepare a list of validly nominated candidates and announce the names of those candidates who are validly nominated and publish the same by affixing on the notice board of the Panchayat Samiti at its office in Form No. 30.
- (7) Withdrawal of candidature:** (i) A candidate may withdraw his candidature at any time before the commencement of the poll by giving a notice in writing to that effect to the Presiding Officer.
- (ii) The signature of the candidate on the notice referred to in clause(i) shall be attested by a Gazetted Officer of the State Government, provided the candidate himself is absent at the moment.
- (8) List of Contesting Candidates :** After the time for withdrawal is over, the Presiding Officer shall publish the list of contesting candidates by affixing on the notice board of the Panchayat Samiti in Form No 31.

(9) Procedure after publication of the list of contesting candidates:

- (i) If there is only one contesting candidate there shall be no poll and the candidate shall be declared to have been duly elected.
- (ii) If there are two or more candidates, an election shall be held by secret ballot and votes of the members present at the meeting shall be taken.

(10) Voting and result of election :

- (i) The Presiding Officer shall cause such arrangement to be made as will ensure the secrecy of the ballot.
- (ii) Every member wishing to vote shall be supplied with ballot paper on which the names of the contesting candidates shall be written in Manipuri language in alphabetical order of their names in Form No. 32.
- (iii) The voter shall put a cross mark on column 2 of the ballot paper, which is duly authenticated by seal and signature of the Presiding Officer, against the name of the candidate for whom he wishes to cast his vote with ink:

Provided that if the voter is illiterate and unable to find out the name of the candidate in whose favour he wishes to cast his vote, the Presiding Officer at the request of such voter shall assist him to find out the name of the candidate for whom he wishes to cast his vote and put cross mark accordingly.

- (iv) He shall then fold up the ballot paper so as to conceal his vote and deposit the same in the ballot box placed in view of the Presiding Officer.
- (v) The ballot box shall be constructed that the ballot papers can be inserted therein but cannot be withdrawn therefrom without the box being unlocked or broken.
- (vi) Every member wishing to record his vote shall do so in person and not by proxy.
- (vii) The Presiding Officer shall after the voting is over :—
 - (a) count the vote on the spot in presence of the members and declare the candidate securing the largest number of valid votes to have been elected;
 - (b) the Presiding Officer shall draw lot in presence of the members in the event of an equality of votes between the candidates and the candidate whose name if first drawn shall be declared to have been duly elected.

(11) Validity of ballot paper : Any ballot paper which bears any mark or signature of any of the voting members by which the vote can be identified or on which the cross mark (X) is placed against more than one name or in an ambiguous manner, or which does not bear the Official seal and signature of the Presiding Officer, prescribed under sub-rule (3) of Rule 6, shall be invalid.

(12) Preparation of the record of proceedings and publication of result of election :

- (i) Immediately after the meeting for election is over, the Presiding Officer shall :—
 - (a) prepare a record of the proceedings of the meeting and attest with his initials every correction and also permit any member present at the meeting to affix his signature to such record, if he desires to do so ;

- (b) publish on the notice board of the office of the Panchayat Samiti, a notification signed by him (DC) stating the names of the persons elected as Pramukh or Up-Pramukh and send a copy of such notification to the Commissioner (RD & PR) and the Director of Panchayats, simultaneously.
- (ii) The Commissioner shall publish in the Manipur Gazette, the name of the person so elected as Pramukh or Up-Pramukh.

(13) Packing and preservation of election materials :

- (i) The Presiding Officer shall then make up into packets the papers relating to the election, seal-up the packet and note thereon a description of the contents, the election to which they relate and the date.
- (ii) The packets shall be sent to the Director of Panchayats and he shall keep it in safe custody for a period of 6 (six) months and shall then unless otherwise directed by a competent Court/Election Tribunal, be destroyed.

91B. Election of Up-Pramukh of the Panchayat Samiti :

Simultaneous with the election of Pramukh, the election of Up-Pramukh also shall be done and all the provisions of rule 91A above shall apply *Mutatis Mutandis* in relation to the conduct of such election.”.

26. Substitution of Part-IX.- For Part-IX of the principal rules, the following shall be substituted, namely,-

“ PART—IX

**RESERVATION OF SEATS FOR SCHEDULED TRIBES, SCHEDULED CASTES
AND WOMEN**

95. Reservation of seats for Scheduled Tribes and Scheduled Castes in Gram Panchayat or Panchayat Samiti or Zilla Parishad:

- (1) The Deputy Commissioner of the concerned District or the State Government, as the case may be, where the Gram Panchayat or the Panchayat Samiti or the Zilla Parishad is established shall notify the number of seats to be reserved for Scheduled Castes/Scheduled Tribes in the Official Gazette.
- (a) Out of the total numbers of seats to be filled by direct election in the Gram Panchayat, the Deputy Commissioner concerned shall by notification under section 19(1) of the Act in the Official Gazette, reserve such number of seats for Scheduled Castes and Scheduled Tribes subject to the condition that the number of seats so reserved shall bear, as nearly as may be, the same proportion to the total number of seats to be filled by direct election as the population of the Scheduled Castes or of the Scheduled Tribes bears to the total population of the Gram Panchayat.
- (b) Out of the total numbers of seats to be filled by direct election in the Panchayat Samiti, the State Government shall by notification under section 114(1) of the Act in the Official Gazette, reserve such number of seats for Scheduled Castes and Scheduled Tribes subject to the condition that the number of seats so reserved shall bear, as nearly as may be, the same proportion to the total number of seats to be filled by direct election as the population of the Scheduled Castes or of the Scheduled Tribes bears to the total population of that area.

- (c) Out of the total numbers of seats to be filled by direct election in the Zilla Parishad, the State Government shall by notification under section 52(1) of the Act in the Official Gazette, reserve such number of seats for Scheduled Castes and Scheduled Tribes subject to the condition that the number of seats so reserved shall bear, as nearly as may be, the same proportion to the total number of seats to be filled by direct election as the population of the Scheduled Castes or of the Scheduled Tribes bears to the total population of that area.
- (2) When the number of seats to be reserved for Scheduled Tribes or Scheduled Castes under section 19(1), section 114(1) and section 52(1), as the case may be, in a Gram Panchayat or Panchayat Samiti or Zilla Parishad is not a whole number, the nearest whole number shall be taken as the seats to be reserved for Scheduled Tribes or Scheduled Castes in that Gram Panchayat or Panchayat Samiti or Zilla Parishad.
- (3) The reservation of seats for Scheduled Tribes or Scheduled Castes in a Zilla Parishad, Panchayat Samiti and Gram Panchayat shall be rotated amongst the constituencies where the population of such castes or tribes, as the case may be, is not less than one-fifteenth of the total population of the Zilla Parishad/ Panchayat Samiti Constituencies and one-third of the total population of the Gram Panchayat, as the case may be.
- (4) When the number of seats to be reserved for Scheduled Tribes or Scheduled Castes in a Gram Panchayat or Panchayat Samiti or Zilla Parishad is less than the number of seats amongst which the reservation for Scheduled Tribes or Scheduled Castes is to rotate, the seats to be reserved at the first term of a Gram Panchayat or Panchayat Samiti or Zilla Parishad after the commencement of the Act shall be chosen by draw of lot amongst the seats in which the reservation is to rotate:

Provided that the Deputy Commissioner of the District shall preside over the meeting for drawal of lot:

Provided further that in such a meeting the representatives of the recognised political parties in the district shall be invited to such meeting for draw of lot.

- (5) When the number of seats to be reserved for Scheduled Tribes or Scheduled Castes is equal to the number of seats amongst which the reservation for Scheduled Tribes or Scheduled Castes is to rotate, the same seats shall continue to be reserved for Scheduled Tribes or Scheduled Castes subject to the provisions of the Act.
- (6) The reservation of seats for Scheduled Tribes or Scheduled Castes for the second term of the Panchayat after the commencement of the Act shall be by draw of lot from the seats amongst which the reservation is to be rotated excluding the seats reserved earlier under sub-rule (4):

Provided that the number of seats available for reservation for Scheduled Tribes or Scheduled Castes is equal to the number of seats to be reserved for Scheduled Tribes or Scheduled Castes in a term, all such seats shall be reserved for Scheduled Tribes or Scheduled Castes as the case may be during that term of the Panchayat:

Provided further that the number of seats amongst which the reservation for Scheduled Tribes or Scheduled Castes is to rotate is less than the number of seats to be reserved for Scheduled Tribes or Scheduled Castes, all such available seats shall be reserved for Scheduled Tribes or Scheduled Castes as the case may be, and the remaining seats to be reserved for Scheduled Tribes or Scheduled Castes shall be chosen by draw of lot from the seats previously reserved for Scheduled Tribes or Scheduled Castes.

- (7) The reservation of seats for Scheduled Tribes or Scheduled Castes in the third term of Panchayat shall be by draw of lot from the seats amongst which the reservation for Scheduled Tribes or Scheduled Castes, as the case may be, is to rotate excluding the seats already reserved for Scheduled Tribes or Scheduled Castes in the first and second term of the Panchayats:

Provided that the proviso to sub-rule (6) shall apply to this sub-rule.

- (8) After all the seats amongst which the reservation for Scheduled Tribes or Scheduled Castes is to rotate has been reserved in the consecutive terms of the Panchayats, the reservation for Scheduled Tribes or Scheduled Castes in the next term shall repeat the cycle of reservation as in sub-rule above.

96. Reservation of Scheduled Tribes, Scheduled Castes and Women in a Gram Panchayat or Panchayat Samiti or Zilla Parishad:

Not less than one-third of the seats reserved for Scheduled Tribes or Scheduled Castes in a Panchayat under sections 19(2), 19(3), 114(2), 114(3), 52(2) and 52(3) shall be reserved for women belonging to Scheduled Tribes or as the case may be, Scheduled Castes when the number of seats reserved for Scheduled Tribes or for Scheduled Castes is divisible by three, the number of seats to be reserved for women belonging to Scheduled Tribes or Scheduled Castes shall be one-third of such reserved seats:

Provided that when the number of seats reserved for Scheduled Tribes or Scheduled Castes in a Panchayat is not divisible by three, then such number shall be increased to make it divisible by three. The result of division of the increased number shall be the number to be reserved for women belonging to Scheduled Tribes or Scheduled Castes, as the case may be:

Provided further that the number of seats for women belonging to Scheduled Tribes or Scheduled Castes amongst the seats reserved for Scheduled Tribes or Scheduled Castes, as the case may be shall be decided by the Deputy Commissioner in case of Gram Panchayat and Panchayat Samiti and Commissioner (RD & PR) in case of Zilla Parishad, by draw of lots and such reservation shall be notified in official Gazette.

97. Reservation of Women:

- (1) Not less than one-third of the seats to be filled by direct election excluding seats reserved for Scheduled Tribes or Scheduled Castes, if any, in Panchayat, shall be reserved for women. When the number of such seats is not divisible by three, the same will be increased by such number to make it divisible by three and one-third of such increased number of seats shall be reserved for women in three consecutive terms of the Panchayats.

(2) The reservation of seats for women shall be rotated amongst constituencies in a Panchayat over three terms of the Panchayats. For the first term of the Panchayat, the Deputy Commissioner shall choose by draw of lots from all seats excluding seats reserved for Scheduled Tribes and Scheduled Castes for reservation of seats for women in case of Gram Panchayat and Panchayat Samiti and the Commissioner (RD & PR) in case of Zilla Parishad. For the second term of the Panchayats the Deputy Commissioner shall choose by draw of lots from all seats excluding previously reserved seats for women or reserved seats for Scheduled Tribes and Scheduled Castes for reservation of women in case of Gram Panchayats and Panchayat Samitis and in case of Zilla Parishad by the Commissioner ((Development)). For the third term the reservation for women will be from amongst the seats which had not been previously reserved for women. The same cycle of reservation for women shall repeat from the fourth term onwards:

Provided that the shortfall if any in the seats to be reserved for women in the third term of the Panchayat to provide for one-third reservation of seats for women shall be made up by draw of lots from the seats reserved in first and second term of the Panchayat excluding the seats reserved for Scheduled Tribes or Scheduled Castes.

98. Reservation of the office of Pradhan :

(1) The Deputy Commissioner shall declare such number, as nearly as may be, of the offices of Pradhan of the Gram Panchayats in the district reserved for the members of the Scheduled Tribes as bears the same proportion to the total number of offices in the district as the population of the Scheduled Tribes in the district bears to the total population of the Panchayat area in the district.

(2) (a) The Deputy Commissioner shall, out of the Gram Panchayats which have at least one member of the Gram Panchayats belonging to the Scheduled Tribes, choose by lots, one-third of the number (or the nearest whole number if such one-third is not a whole number) as Panchayats which will have a member of the Scheduled Tribes as the Pradhan in the first term.

(b) The Deputy Commissioner shall, out of the Gram Panchayats mentioned in sub-rule 2(a), but excluding the panchayats chosen under sub-rule 2(a), choose by drawing of lots, one-third of the number (or the nearest whole number if such one-third is not a whole number) as panchayats which will have a member of the Scheduled Tribes as the Pradhan in the second term.

(c) The remaining panchayats, mentioned in sub-rule 2(a), after excluding the panchayats chosen under sub-rule 2(a) and 2(b), will have a member of the Scheduled Tribes as the Pradhan in the third term:

Provided that if the number of panchayats thus chosen is less than the number as determined under sub-rule (1), less the number already chosen under sub-rule 2(a) and 2(b), the gap will be filled up by choosing by lots, the panchayats which had a member of the Scheduled Tribes as Pradhan in the first two terms.

(d) The cycle will be repeated in the subsequent terms, the procedure being the same as detailed in sub-rule 2(a) to 2(c).

- (3) (a) Out of the Gram Panchayats chosen under sub-rule 2(a), one third of the Gram Panchayat (or the next whole number if such one-third is not a whole number) chosen by lots, will be declared as the Gram Panchayats which will have the Pradhan elected from amongst the women members of Scheduled Tribes for the first term.
- (b) The Deputy Commissioner shall, out of the panchayats chosen under sub-rule 2(b), choose by drawing of lots, one-third of the panchayats (or the next whole number if such one-third is not a whole number) as panchayats which have a woman member of Scheduled Tribes as the Pradhan in the second term.
- (c) The Deputy Commissioner shall, out of the panchayats chosen under sub-rule 2(c), choose by drawing of lots, one-third of the panchayats (or the next whole number if such one-third is not a whole number) as panchayats which will have a woman member of Scheduled Tribes as the Pradhan in the third term.
- (4) The Deputy Commissioner shall declare such number, as nearly as may be, of the offices of Pradhan of the Gram Panchayats in the district reserved for the members of the Scheduled Castes as bears the same proportion to the total number of offices in the district as the population of the Scheduled Castes in the district bears to the total population of the district.
- (5) The procedure in sub-rule (2) will be followed for the selection of the panchayats which are to have a member of the Scheduled Castes as the Pradhan.
- (6) The procedure in rule (3) will be followed for the selection of the panchayats which are to have a woman member of Scheduled Castes as the Pradhan.
- (7) The Deputy Commissioner shall out of all the panchayats in the district, fix the number of the panchayats which will have a woman as the Pradhan of the Gram Panchayat, such number being the one-third of the total number of panchayats or the next whole number if such one-third is not a whole number.
- (8) For each term, the Deputy Commissioner shall determine the number of the Gram Panchayats which are to have women from the categories other than the members of the Scheduled Tribes and Scheduled Castes as Pradhan by subtracting the number determined under sub-rule (3) and (5) from the number of Gram Panchayats which should have women elected to the office of Pradhan.
- (9) The Deputy Commissioner shall select, by drawing lots, the Gram Panchayats' which will have a woman as the Pradhan from amongst the Gram Panchayats not included under sub-rule (2) and (5).

99. Reservation of offices of Pramukh :

The procedure outlined in rule 98 will be followed by the Commissioner (RD&PR) for selection of the Panchayat Samitis in which the office of Pramukh will be reserved for the members of the Scheduled Tribes and Scheduled Castes and Women members of the Scheduled Tribes and Scheduled Castes and for women from amongst the general category.

100. Reservation of offices of Adhyaksha :

The procedure outlined in rule 98 will be followed by the Commissioner (RD&PR) for selection of the Zilla Parishads in which the office of Adhyaksha will be reserved for the members of the Scheduled Tribes and Scheduled Castes and Women members of the Scheduled Tribes and Scheduled Castes and for women from amongst the general category.

101. Removal of difficulties, if any, by the Government:

- (1) The State Government may issue such general or special directions as may, in its opinion, be necessary for the purpose of giving effect to these Rules, or holding any election under the Act.
- (2) If any difficulty arises in giving effect to the provisions of these Rules, or in holding any election, the Government may, by order, do anything which appears to it to be necessary for the purpose of removing the difficulty.”.

27. Amendment of Schedule: In the Schedule to the principal rules, in TABLE-A, after the words “Zilla Parishad”, the words and figure “, Panchayat Samiti” shall be inserted.

28. Insertion of Forms: In the principal rules, Form IB, Form 2C and Form 15C shall be inserted in the corresponding sequence.

29. Substitution of Forms: In the principal rules, Form 2, Form 3, Form 4, Form 5, Form 6, Form 7, Form 8, Form 9, Form 10, Form 11, Form 12, Form 13, Form 14, Form 16, Form 16A, Form 16-B, Form 17, Form 18, Form 18A, Form 19, Form 20, Form 21, Form 21A, Form 22, Form 23, Form 24, Form 25, Form 27, Form 28, Form 29, Form 30, Form 32, Form 33, Form 34, Form 35, Form 36, Form 37, Form 38 and Form 39 shall be substituted with the respective Forms appended to these rules.

SUMANT SINGH,
Commissioner (RD&PR),
Government of Manipur.

FORM – 1B

[See rule 3]

PUBLIC NOTICE OF ELECTION

In pursuance of Rule 3 of the Manipur Panchayati Raj (Election) Rules, 2026 notice is hereby given that elections to fill the vacancies of Members to the Panchayat Samiti will be held as per programme given below:

Sl. No.	Number and Name of the Panchayat Samiti	Number and Name of the Constituency	Category of seats
1.			
2.			
3.			
4.			
etc.			

The schedule for the election is as follows:

- (a) Last date for filing nomination.....
- (b) Date for scrutiny
- (c) Last date for withdrawal of Candidate
- (d) Date of poll
- (e) Hours of poll
- (f) Date of completion of poll

By order of the State Election Commission

Date :

Place :.....

Secretary, State Election Commission.

FORM – 2
[See rule 4]

PUBLIC NOTICE OF ELECTION

In pursuance of Rule 4 of the Manipur Panchayati Raj (Election) Rules, 1995 notice is hereby given that elections to fill the vacancies of Pradhans /Members of Gram Panchayats /Members of Panchayat Samiti / Members of Zilla Parishad will be held as per programme given below:

Sl. No.	Number and Name of the Gram Panchayat/Panchayat Samiti/Zilla Parishad	Number and Name of the Constituency	Category of seats
1.			
2.			
3.			
4.			
etc.			

The schedule for the election is as follows:

- (a) Last date for filing nomination.....
- (b) Date for scrutiny
- (c) Last date for withdrawal of Candidature.....
- (d) Date of poll
- (e) Hours of poll
- (f) Date of completion of poll

Returning Officer

Date :

Place :.....

*Strike off the inappropriate alternative

FORM-2C
[See rule 5(3)]

NOMINATION PAPER

I nominate as a candidate for election to the
(Panchayat Samiti) from the constituency which is a general
constituency/constituency reserved for Scheduled Castes/ Scheduled Tribes/
Women.

Candidate's name:

His/her postal address:

His/her name is entered at serial No. in part
No. of the electoral roll for the constituency of the
..... Panchayat Samiti.

My name is and it is entered at serial No.
..... in part No. of the electoral roll of the Panchayat
Samiti.

Date:

(Signature of proposer)

I, the above-mentioned candidate, assent to this nomination and hereby declare—

** (a) that I am set up at this election by party.

** (b) that the symbols I have chosen are, in order of preference:

(i) _____

(ii) _____

(iii) _____

(c) that except this nomination, I have not given assent to any other nomination from any other
constituency for election as a Member of Panchayat Samiti.

I further declare that I am a member of the Caste/ Tribe
which is a Scheduled Caste/Tribe of the State of Manipur. A copy of Scheduled Castes/Scheduled Tribes
certificate issued in my favour is enclosed (in the case of a candidate filing nomination for a constituency
reserved for Scheduled Castes / Scheduled Tribes persons).

Date:

(Signature of candidate)

**Strike off the inappropriate alternative.

(To be filled by the Returning Officer)

Serial No. of nomination paper: This nomination was delivered to me at my office at (hour) on(date) by the candidate / proposer.

Date:

Returning Officer

Decision of Returning Officer accepting or rejecting the nomination paper

I have examined this nomination paper in accordance with Rule of the Manipur Panchayati Raj (Election) Rules, 2026 and decide as follows:

Date:

Returning Officer

(Perforation)

Receipt for nomination paper and notice of scrutiny

(To be handed over to the person presenting the Nomination paper)

Serial No. of nomination paper

The Nomination paper of, a candidate for election to the Panchayat Samiti from the Constituency, was delivered to me at my office at (hour) on (date) by the candidate/proposer. All nomination papers will be taken up for scrutiny at (hour) on (date) at (place).

Date:

Returning Officer.

FORM-3
[See rule 14]

NOTICE OF NOMINATION

Election to the Gram Panchayat / Panchayat Samiti/ Zilla Parishad from the seat No. of General Constituency / Constituency reserved for Scheduled Castes / Scheduled Tribes / Women.

Notice is hereby given that the following nominations in respect of the above election have been received up to 3 p.m. today.

Serial number of nomination paper	Name of candidate	Name of Father/Husband	Address	Name of proposer	Electoral roll number of proposer
1	2	3	4	5	6

Place: _____

Date: _____

Returning Officer

FORM-4
[See rule 16]

LIST OF VALIDLY NOMINATED CANDIDATES

Election to the _____ Gram Panchayat /Panchayat Samiti/ Zilla Parishad
from the seat No. of General Constituency / Constituency reserved for _____ Scheduled
Castes / Scheduled Tribes / Women.

Serial No.	Name of Candidate	Name of Father/Husband	Address of Candidate
1	2	3	4

Place: _____

Date: _____

Returning Officer

FORM-5
[See rule 17(3)]

APPLICATION FOR WITHDRAWAL OF NOMINATION

Election to the Gram Panchayat / Panchayat
Samiti/ Zilla Parishad from the seat No. of General Constituency/ Constituency reserved for
..... Scheduled Castes / Scheduled Tribes / Women.
To

The Returning Officer,

I..... a candidate
nominated at the above election, do hereby give notice that I withdraw my candidature.

Place: _____

Date: _____

Signature of Candidate

Receipt for Notice of Withdrawal

(To be handed over to the person delivering the Notice)

The notice of withdrawal of candidature by a
candidate for the election to the was delivered to me by the
.....at my office at (hour)..... on
.....(date).

Place: _____

Date: _____

Returning Officer

FORM-6
[See rule 17(4)]

NOTICE OF WITHDRAWAL OF CANDIDATURES

Election to the Gram
Panchayat/Panchayat Samiti/ Zilla Parishad from the seat No. of General
Constituency / Constituency reserved for Scheduled Castes
/ Scheduled Tribes / Women.

Serial Number	Name of Candidate	Address of Candidate	Remarks
1	2	3	4
1.			
2.			
3.			
4.			
5.			
6.			
etc.			

Place: _____
Date: _____

Returning Officer

FORM-7*[See rule 18(1)]***LIST OF CONTESTING CANDIDATES**

Election to the Gram Panchayat/ Panchayat Samiti /
Zilla Parishad from the seat No. of General Constituency / Constituency reserved for
..... Scheduled Castes / Scheduled Tribes / Women.

Notice is hereby given that the following candidate/candidates at the above election have withdrawn
his/their candidate/candidatures to-day

Serial Number	Name of Candidate	Address of Candidate	Remarks
1	2	3	4
1.			
2.			
3.			
4.			
5.			
6.			
etc.			

Place: _____

Date: _____

Signature of Returning Officer

FORM-8*[See rule 20(1)]***APPOINTMENT OF ELECTION AGENT**

Election to the Gram Panchayat /
Panchayat Samiti / Zilla Parishad from the seat No. of
..... Constituency.

To
The Returning Officer,
I, ... of
..... a candidate at the above
election, do hereby appoint of
..... as my election agent from this day at the above election.

Place: _____

Date: _____

Signature of Candidate

I accept the above appointment.

Place: _____

Date: _____

Signature of Election Agent

FORM-9*[See rule 20(2)]***REVOCATION OF APPOINTMENT OF ELECTION AGENT**

Election to the seat No. of Gram
Panchayat / Panchayat Samiti/ Zilla Parishad from the Constituency.

To

The Returning Officer,

I, ... a candidate at the above election,
hereby revoke the appointment of _____ as my election agent.

Place: _____

Date: _____

Signature of Candidate

FORM—10
[See rule 21(1)]

APPOINTMENT OF POLLING AGENT

Election to the Gram Panchayat / Panchayat Samiti / Zilla Parishad from the seat No. of Constituency.

I, ... a candidate / election agent of who is a candidate at the above election, do hereby appoint of as a polling Agent and appoint of as relief polling agent to attend at polling station No. at (Place) fixed for the poll.

Place: _____

Date: _____

Signature of Candidate / Election Agent

I agree to act as polling agent

Place: _____

Date: _____

Signature of Polling Agent/Relief Polling Agent

Declaration of Polling to be signed before President Officer

I hereby declare that at the above election I will not do anything forbidden by rule.....

of the Manipur Panchayati Raj (Election) Rules, 1995 which I have read/has been read over to me.

Date: _____

Signature of Polling Agent /
Relief Polling Agent

Signed before me

Date: _____

Signature of Presiding officer

FORM—11
[See rule 21(3)]

REVOCATION OF APPOINTMENT OF POLLING AGENT

Election to the Gram Panchayat
/ Panchayat Samiti/ Zilla Parishad from the seat No. of
..... Constituency,

To

The Returning Officer,

I, ... a candidate/
election agent of at the above election,
hereby revoke the appointment of polling agent / relief polling
agent..... at the polling station
No. at (Place)

Place: _____

Date: _____

Signature of Candidate / Election Agent

FORM—12
[See Rule 53(2)]
APPOINTMENT OF COUNTING AGENT

Election to the Gram Panchayat/
Panchayat Samiti /Zilla Parishad from the Constituency No. Seat No.
To

The Returning Officer,

I, ... (name), a
candidate / Election Agent (name) who is a candidate at
the above Election, do hereby appoint (name) of
..... (Address) as Counting Agent to attend counting
of votes at (place fixed for counting).

Place _____

Date _____

Signature of Candidate / Election Agent

I agree to act as Counting Agent.

Signature of Counting Agent

FORM—13
[See rule 53(4)]

REVOCATION OF APPOINTMENT OF COUNTING AGENT

Election to the Gram Panchayat / Zilla Parishad from the
Constituency No. Seat No.

To

The Returning Officer,

I, ... (name), a candidate / Election
Agent(name) who is a candidate at the above election,
hereby revoke the appointment of (name) Counting Agent at
..... (place fixed for counting).

Place _____

Date _____

Signature of Candidate / Election Agent

FORM-14*[See rule 25(b) & (c)]***DECLARATION OF ELECTION WHEN SEAT IS UNCONTESTED**

Election to the Gram Panchayat/Panchayat Samiti / Zilla
 Parishad from the
 Seat No. of Constituency.

In pursuance of the provisions contained in sub-rule of rule
 of the Manipur Panchayati Raj (Election) Rules, 1995, I declare
 that (Name),
 (Address), has been duly elected
 to fill the seat in the said Gram Panchayat/Panchayat Samiti/ Zilla Parishad from the above Constituency.

He / She is not a member of the Scheduled Castes / Scheduled Tribes.

Place: _____

Date: _____

Signature of the Returning Officer.

COUNTERFOIL NO. _____

FORM – 16
[See rule 35(2)]

APPLICATION FOR ELECTION DUTY CERTIFICATE

To

The Returning Officer,

1 Gram Panchayat / Gram Panchayat Constituency

2 Panchayat Samiti Constituency

3.....Zilla Parishad Constituency.

Sir,

I intend to cast my vote at the ensuing election of Pradhan/member to the... ..
... .. Gram Panchayat/Member to Panchayat Samiti/ Zilla Parishad from
the... .. Constituency.

I have been posted on election duty to a polling station other than the on at which I am entitled to
vote.

My name is entered at Sl. No.... .. in Part No. of the Electoral
Roll for Constituency.

I request that a postal ballot paper / Election Duty Certificate may be issued to enable me to vote at
the polling station where I may be on duty on the polling day. It may be sent to me at the following address:

-

.....

.....

Place: _____

Date: _____

Yours faithfully,

*Appropriate particulars to be inserted here

** Strike off the inappropriate alternative

FORM – 16A

[See rule 35(4)(i)]

DECLARATION BY THE VOTER

Election to the seat of Pradhan and Member of Gram Panchayat/Panchayat Samiti/Zilla Parishad
(This side is to be used only when the voter signs the declaration by himself)

I hereby declare that I am the voter to whom the postal ballot paper bearing serial number
..... has been issued at the above election.

Date _____

Signature of elector

Address

Attestation of signature

The above has been signed in my presence by
..... elector who is personally known to me / has been identified to my satisfaction
by (identifier) who is personally known to me.

Signature of identifier if any

Address

Signature of attesting officer

Designation

Address

Date

(This side is to be used when the voter cannot sign himself)

I hereby declare that I am the voter to whom the postal ballot paper bearing serial number
_____ has been issued at the above election.

Date _____

Signature of attesting officer on behalf

of the voter

Address of voter

CERTIFICATE

I hereby certify that:

1. THE ABOVE NAMED VOTER IS PERSONALLY known to me / has been identified to my satisfaction by (identifier) who is personally known to me.
2. I am satisfied that the voter is illiterate / suffers from (infirmary) and is unable to record his vote himself or sign his declaration.
3. I was requested by him to mark the ballot paper and to sign the above declaration on his behalf, and
4. The ballot paper was marked and the declaration signed by me on his behalf in his presence and in accordance with his wishes.

Signature of identifier if any _____

Address _____

Signature of attesting officer

Designation

Address

Date

FORM – 16B

[See rule 35(4)(ii)]

COVER

Not to be opened before counting

Election to the Pradhan and Member

of

Gram Panchayat / Panchayat Samiti / Zilla Parishad

Postal Ballot Paper

Serial No. of ballot paper

FORM – 18
[See rule 40(2)]

LIST OF BLIND AND INFIRM VOTERS

Election to the seat No. of
..... Gram Panchayat / Panchayat Samiti / Zilla Parishad
..... Constituency.
No. and name of Polling Station
Polling Booth No.

Part No. & Serial No. of voter	Full name of voter	Full name of companion	Address of companion	Signature of companion
1	2	3	4	5

Date _____

Signature of Presiding Officer

FORM – 18A*[See rule 40(1)]***Declaration by the Companion of Blind or Infirm Elector**

..... Election to the seat No. of Gram Panchayat / Panchayat
 Samiti / Zilla Parishad..... Constituency No

No. and Name of the Polling Station _ _ _ _ _

I, son of

Aged..... resident of*

(a) have not acted as companion of any other elector at any polling station today, the

.....

(b) will keep secret the vote recorded by me on behalf of

.....

Signature of Companion

*Full Address to be given

FORM – 19
[See rule 42(2)]

LIST OF TENDERED VOTES

Election to the _____ seat No. of _____ Gram Panchayat / Panchayat Samiti / Zilla Parishad
from the _____ Constituency No. and Name of Polling Station _____

Sl. No.	Name of voter	Serial No. of Address tendered ballot paper	Serial No. of ballot paper issued to the person who has already voted	Signature or thumb impression of the person tendering the vote
1	2	3	4	5
6				

Place _____
Date _____

Signature of Presiding Officer

FORM – 20
[See rule 45(1)]

BALLOT PAPER ACCOUNT

Part – I

Election to the _____ seat No. of _____ Gram Panchayat / Panchayat Samiti / Zilla
Parishad from the _____ Constituency No. and name of Polling Station _____

Serial	Numbers	Total numbers
From	to	

1. Ballot papers received _____
2. Ballot papers unused _____
 - (a) with the signature of the Presiding Officer, if any, and _____
 - (b) without the signature of the Presiding Officer _____

Total (a + b)

3. Ballot papers issued to voters, ballot papers used at the polling stations but

NOT INSERTED INTO THE BALLOT BOX

4. Ballot papers cancelled
 - (a) for violation of voting procedure under rule _____ and _____
 - (b) for any other reason _____
 - (c) Ballot papers used as tendered ballot papers _____

Total (a + b + c)

5. Ballot papers to be found in the Ballot Box _____
(3 – 4 = 5)

Date _____

Signature of Presiding Officer

Part – II Result of Initial Counting

1. Total number of ballot papers found in the Ballot Box(es) used at the Polling Station _____
2. Discrepancy, if any, between the total number as shown against item 1 in this part and the total number of ballot papers to be found in the Ballot Box(es) shown in item 5 of Part – I

Date _____

Signature of Counting Supervisor,
Signature of Returning Officer.

FORM – 21
[See rule 56(3)]

COUNTING SHEET

Election to the _____ seat No. of _____ Gram Panchayat / Panchayat Samiti / Zilla Parishad
from the _____ Constituency. Date of Poll _____

Votes cast by persons on election duty.

No. & Name of Polling Station	Total No. of sealed cover	Total No. of valid ballot papers	Total No. of rejected ballot papers	Serial Number	Name of candidate	Votes secured by candidates
1	2	3	4	5	6	7
		A				
		B				
		C				
		D				
		E				

Signature of Counting Supervisor

Signature of Returning Officer

Place _____

Date _____

FORM – 21A
[See rule 59(3)]

COUNTING SHEET

Table No. _____

Sheet No. _____

Election to the _____ Gram Panchayat / Panchayat Samiti / Zilla Parishad from the
_____ Constituency Date of Poll _____ Seat No. _____ (in case of Gram Panchayat)

Votes cast in ballot box at Polling Station

No. & Name of Polling Station	Ballot paper received from Presiding Officer	Number of valid ballot papers	Number of rejected ballot papers
1	2	3	4

Votes secured by candidates

1	2	3	4	5	6	7	Total
A	B	C	D	E	F	G	

Place _____

Date _____

Signature of Counting Supervisor

Signature of Returning Officer

FORM – 22
[See rule 59(3)]

COUNTING SHEET

Election to the _____ (Panchayat Samiti/ Zilla Parishad) from the _____ Constituency
Seat No. _____ (in case of Gram Panchayat)
Date of Poll _____

FINAL COUNTING

No. & Name of Polling Station	Number of ballot papers found in ballot box(es)	Number of valid ballot papers	Number of rejected ballot papers	Number of tendered votes
1	2	3	4	5

Votes secured by the candidates

Names of Candidates

	A	B	C	D	E
	1	2	3	4	5

Table No. 1

Table No. 2

Table No. 3

Grand Total _____

Place _____

Date _____

Signature of Returning Officer

FORM – 23

[See rule 59(4)]

RESULT SHEET

Election to the _____ Gram Panchayat / Panchayat Samiti / Zilla Parishad

From the _____ Constituency

Seat No. _____ (in case of Gram Panchayat).

Date of Poll _____

No. & Name of Polling Station	Number of ballot papers found in ballot box(es)	Number of valid ballot papers	Number of rejected ballot papers	Number of tendered votes
1	2	3	4	5

Votes secured by the candidates

Name of candidates

1	2	3	4	5	6	7
A	B	C	D	E	F	G

Table No. 1	
Sheet No. 1	
Sheet No. 2	
Sheet No. 3	
Table No. 2	
Sheet No. 1	
Sheet No. 2	
Sheet No. 3	
Election Duty Votes	
Grand Total	

Place _____

Date _____

Signature of Returning Officer

FORM – 24
[See rule 63(1)]

DECLARATION OF ELECTION WHEN SEAT IS CONTESTED

Election to the _____ seat No. of _____ Gram Panchayat/Panchayat Samiti / Zilla Parishad from the _____ Constituency.

In pursuance of the provisions contained in Rules _____ of the Manipur Panchayati Raj (Election) Rules, 1995:

I declare that _____ name(s)
_____ address, has / have been duly elected to fill the seat in the said Gram Panchayat/Panchayat Samiti/ Zilla Parishad from the above Constituency. He / she is not a member of the Scheduled Castes / Scheduled Tribes.

Place _____

Date _____

Signature of Returning
Officer

FORM – 25
[See rule 63(4)]

CERTIFICATE OF ELECTION

I, Returning Officer _____ Gram Panchayat / Panchayat Samiti
/ Zilla Parishad Constituency, hereby certify that I have on the _____ day of _____ 19____
declared Shri / Srimati _____ of
_____ to have been duly elected to the seat No. of
_____ Gram Panchayat / Panchayat Samiti/ Zilla Parishad from the _____ Constituency.

Place _____

Date _____

Signature of Returning Officer

(Seal)

FORM – 27
[See rule 92(2)]

NOTICE

1. Shri / Smt. _____ Member of _____ Panchayat Samiti/ Zilla Parishad (By name)

In pursuance of Rule _____ of the Manipur Panchayati Raj (Election) Rules, 2026, notice is hereby given that a meeting / special meeting of _____ Panchayat Samiti / Zilla Parishad shall be held on _____ (date) at _____ (place) to elect Pramukh/ Up-Pramukh / Adhyaksha / Up-Adhyaksha of the _____ Panchayat Samiti / Zilla Parishad from amongst the directly elected members of the Panchayat Samiti / Zilla Parishad by themselves under section 54 of the Manipur Panchayati Raj Act, 1994.

3. The nomination paper shall be delivered to the Presiding Officer not later than _____ (time) _____ of _____ (date) at _____ (place) and taken up for scrutiny immediately after the hour fixed for presentation of nomination paper at the same place.
4. Further proceedings for election, including taking of votes by secret ballot in the event of election of persons required for each category, shall be held after the expiry of the time fixed for presentation of nomination paper and scrutiny of nomination papers at the same place.
5. You are, therefore, requested kindly to attend the said meeting on the said date, time, and place given above.

Place _____

Signature of the

Date _____

Deputy Commissioner / Sub-Divisional Officer

FORM – 28
[See rule 92(4)(i)]

NOMINATION PAPER FOR THE CANDIDATE OF PRAMUKH/ UP-PRAMUKH /ADHYAKSHA / UP-ADHYAKSHA OF PANCHAYAT SAMITI/ ZILLA PARISHAD

Election to _____
Panchayat Samiti / Zilla Parishad _____

(To be filled by the proposer)

I hereby nominate Shri / Smt. _____ as a candidate for election as *Pramukh /Up-Pramukh / Adhyaksha / Up-Adhyaksha of _____ Panchayat Samiti / Zilla Parishad.

1. Name of candidate's father / husband
2. Sex of the candidate
3. Caste of the candidate (for Scheduled Caste or Scheduled Tribe only)
4. Sl. No. of the candidate in the voter list
5. Full name of the proposer
6. Sl. No. of proposer in the Electoral Roll

Signature of proposer

(To be filled by the candidate)

I, the above named candidate, assent to be Pramukh / Up-Pramukh / Adhyaksha / Up-Adhyaksha of the Panchayat Samiti/ Zilla Parishad specified above under the provisions of the Manipur Panchayati Raj Act, 1994 and

I am not subject to any of the disqualification specified in section _____ of the Act.

Date _____

Place _____

Signature of the candidate

(To be filled by the Officer)

Sl. No. of the nomination paper _____

The nomination paper was presented to me at _____ (hours) on _____ (date) by Shri / Smt. _____

Decision accepting or rejecting the nomination paper, I have examined the nomination paper in accordance with the provisions of the Rules and decide as follows:

Place _____

Date _____

Signature of Presiding Officer

***Strike off one of the alternatives as necessary**

FORM – 29

[See rule 92(4)(V)]

NOTICE OF NOMINATION

Election to _____ Panchayat Samiti / Zilla Parishad for the Office of *Pramukh/Up-Pramukh/Adhyaksha / Up-Adhyaksha.

Notice is hereby given that the following nominations in respect of the above election have been received up to _____ AM / PM today.

Serial number of nomination	Name of candidate	Name of *father / husband	Address	Particular of caste (for candidates belonging to Scheduled Caste / Tribe)	Electoral roll number of candidate	Name of proposer	Electoral roll number of proposer
1	2	3	4	5	6	7	8

Place _____

Date _____

Presiding Officer

**Strike off one of the alternatives as necessary*

FORM – 30*[See rule 92(6)]*

**LIST OF VALIDLY NOMINATED CANDIDATE FOR ELECTION OF PRAMUKH /
UP-PRAMUKH /ADHYAKSHA / UP-ADHYAKSHA OF
_____ PANCHAYAT SAMITI / ZILLA PARISHAD**

Sl. No.	Name and description of candidate	Address of candidate	Remarks
1	2	3	4
1			
2			
3			
4			
5			
6			
7			
8			
9			
10			

Signature of Presiding Officer

Panchayat Samiti /Zilla Parishad _____
Description of class of persons _____

Seal and Signature of Presiding
Officer

[illegible]

FORM 33
[See rule 87(1a)]

Notice of publication of electoral roll in draft

To

The Electors of the , constituency.

Notice is hereby given that the electoral roll has been prepared in accordance with the Manipur Panchayati Raj (Election) Rules, 1995, and a copy thereof is available for inspection at my office, and at during office hours.

The qualifying date for the preparation of the electoral roll is.....

If, with reference to the above said qualifying date there be any claim for the inclusion of a name in the roll or any objection to the inclusion of a name or any objection to particulars in any entry, it should be lodged on or before the in Form 34 or 35 as may be appropriate.

Every such claim or objection should either be presented in my office or sent by post to the address given below so as to reach me before 5 p.m. on the aforesaid date.

Electoral Registration Officer

Place : (Address)

Date :

FORM 34*[See rule 88(4)]***Claim application for inclusion of name**

To

The Electoral Registration Officer,
(the name of the Gram Panchayat)

Sir,

I request that my name be included in the electoral roll for the constituency in Part No.
relating to

My Name (in full) :

Sex :

Father's/Mother's/Husband's name :

Particulars of my place of residence are :

House No. :

Street :

Municipality/Gram Panchayat :

Post Office :

Police Station :

District :

I hereby declare that to the best of my knowledge and belief:

(i) I am a citizen of India;

(ii) My age on the first day of January last was years and months ;

(iii) I am ordinarily resident at the address given above ;

(iv) I have not applied for the inclusion of my name in the electoral roll for any other constituency;

(v) My name has not been included in the electoral roll for this or any other constituency ;

or

My name may have included in the electoral roll in Local

Authority in which I was ordinarily resident earlier at the address mentioned below, and, if so, I request
that the same may be excluded from that electoral roll:

Place

.....

Date

.....

Signature or thumb
impression of claimant

FORM 35

[See rule 88 (4)]

Objection to inclusion of name

To
 The Electoral Registration Officer,
 (The name of the Gram Panchayat)
 Sir,

I object to the inclusion of the name of, at Serial No
 in Part No. of the electoral roll for the following reason(s):-

.....

I hereby declare that the facts mentioned above are true to the best of my knowledge and belief. My name
 has been included in the electoral roll for.....constituency as follows :-

Name in full.....
 Father's/Husband's/Mother's name
 Serial No

Part No
 Signature/thumb impression of objector

Date : (Full Postal Address)

I am an elector included in the electoral roll in which the name objected to appears and my name is enrolled
 as Serial No..... in Part No..... of support this objection and countersign it.

Signature of the elector

Name (in full)

Intimation of Action Taken

The objection in Form 5 lodged by Shri/Smt./Kumari..... Address
has been-

(a) accepted and the name of Shri/Smt./Kumari..... as appearing at Serial
 No in Part No has been deleted.

(b) rejected for the reason

Electoral Registration Officer

Date : (Address)

Receipt for Application

Received the application in Form 5 from Shri/Smt./Kumari* address*

Electoral Registration Officer
 Date : (Address)

FORM 36*[See rule 88 (9)]***Notice of hearing of a claim**

Original

(To be served on the claimant)

To

(Full name &

Address of claimant)

Ref:- Claim No.....

Take notice that your claim for the inclusion of your name in the electoral roll will be heard at (Place) at O'clock on the day of You are directed to be present at the hearing with such evidence as you may like to adduce.

Place : Electoral Registration

Date : Officer.

FORM 37*[See rule 88 (10)]***Notice of hearing of claim**

Duplicate
(Office copy)
To

(Full Name &

Address of claimant

Ref :- Claim No.

Take notice that your claim for the inclusion of your name in the electoral roll will be Heard at
.....Place) at..... O'clock on
the..... day of You are
directed to be present at the hearing with such evidence as you may like to adduce.

Place :

Date :

Electoral Registration

Officer

FORM 38*[See rule 88 (11)]***Notice to the person in respect of whom objection has been made**

Duplicate

(Office copy)

To

(Full name and address of the person objected to)

.....

.....

Ref:- Objection No

Take notice that the objection to the inclusion of your name at SI No in Part
 of the electoral roll for..... constituency filed by.

(Full name and address of objector)

.....

will be heard at (place) at

O'clock on the day of you are
 directed to be present as the hearing with such evidence as you may like to adduce. The grounds of
 objections (in brief) are :-

(a)

(b)

(c)

Place ;

Date : Electoral Registration Officer.

FORM 39

[See rule 88 (11)]

Notice to the person in respect of whom objection has been made

Original

(To be served on the person objected to)

To

(Full name and address of the person objected to)

.....

.....

Ref :- Objection No

Take notice that the objection to the inclusion of your name at SI No in Part
 of the electoral constituency filed by (Full name
 and address of objector)

.....

will be heard at (place) at..... O'clock on the
 day of you are directed to be
 present at the hearing with such evidence as you may like to adduce. The grounds of objection (in brief)
 are :-

(a)

(b)

(c)

Place :

.....

Date :

Electoral Registration Officer,

CERTIFICATE OF SERVICE OF NOTICE**Received Notice of the date of hearing**

Date :

.....

Person objected to

Certified that the notice on the person, the entry relating to whose name has been objected to, has been duly
 served by me this the day of..... on (name)
 personally / by affixation on residence.

Place :

.....

Date :

Serving Officer